

THE MINISTER OF HOME AFFAIRS (CHAUDHURI CHARAN SINGH): (a) to (c). Following the revocation of emergency proclaimed on 25th June 1975 on 21st March, 1977, all persons detained under section 16A of the Maintenance of Internal Security Act, 1971, for the purpose of emergency have been released. Instructions have also been issued to all State Governments and Union Territories Administrations on 25th March, 1977 to review cases of persons proceeded against under the Defence and Internal Security of India Rules. The State Governments have been advised to withdraw cases pending trial in courts or pending investigation and also remit unserved sentences in the case of those already convicted excepting, in the cases of economic offenders and persons found guilty of violent acts.

Setting up of Enquiry Commission for Excesses Committed by Officials during Emergency

91. SHRI KRISHNA CHANDRA HALDER: Will the PRIME MINISTER be pleased to state:

(a) whether Government propose to appoint an Enquiry Commission to go into the misdeeds and excesses committed by the officials during the period of Internal Emergency in the name of family planning; and

(b) if so, the main features thereof?

THE PRIME MINISTER (SHRI MORARJI DESAI): (a) and (b). There is no proposal to appoint an Enquiry Commission. However, specific complaints received from any one would be enquired into and necessary action taken wherever the complaints are found correct.

Favoured Treatment to Small Newspapers/Periodicals in vernacular languages

92. SHRI VASANT SATHE: Will the Minister of INFORMATION AND BROADCASTING be pleased to state

the thinking of the Government to use DAVP in the matter of giving favoured treatment to small newspapers/periodicals in vernacular languages?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): Advertisements are released to newspapers to meet varying publicity requirements and not as a measure of financial assistance. But, remaining within these limitations, small and medium newspapers particularly those published in Indian languages will be used for Government advertisements on an increasing scale. The question is, therefore, being looked into in detail.

Supply of uranium fuel by USA for Tarapur Atomic Power Station

93. SHRI VASANT SATHE: Will the Minister of ATOMIC ENERGY be pleased to state:

(a) whether the agreement for supply of uranium fuel by the U.S.A. for Tarapur Atomic Power Station has been renewed;

(b) if so, the main features thereof; and

(c) if not, at what stage the proposal stands?

THE PRIME MINISTER (SHRI MORARJI DESAI): (a) to (c) The agreement with the USA for supply of enriched uranium for the Tarapur Atomic Power Plant has not expired and, therefore, the question of renewal does not arise.

Production of Harvesters

94. SHRI JYOTIRMOY BOSU: Will the Minister of INDUSTRY be pleased to state:

(a) whether harvesters are being produced in the country;

(b) whether Government have decided to allow imports; and

(c) if so, facts thereof?

THE MINISTER OF INDUSTRY (SHRI BRIJLAL VERMA): (a) Self-propelled Combine Harvesters are not yet being manufactured in the country. Pull type combine harvesters were being produced in the country in the past but their production has been discontinued since 1974 due to lack of demand for this particular type of harvester.

(b) and (c). Proposals for imports alongwith plans for indigenous manufacture of self-propelled combine harvesters are under consideration.

Closure of Industries

95. **SHRI JYOTIRMOY BOSU:**

SHRI NAWAB SINGH CHAUHAN:

SHRI C. K. CHANDRAPPAN:

Will the Minister of INDUSTRY be pleased to state:

(a) the State-wise number of (1) large (2) medium and (3) small industrial establishments closed down since the declaration of internal emergency in June, 1975;

(b) the number of establishments reopened todate;

(c) the steps being taken to get all the establishments re-opened; and

(d) the number of persons rendered unemployed as a result thereof?

THE MINISTER OF INDUSTRY (SHRI BRIJLAL VERMA): (a) to (d). The information is being collected and will be laid on the Table of the House.

Political Persons Arrested during Emergency

96. **SHRI JYOTIRMOY BOSU:**

DR. VASANT KUMAR PANDIT:

SHRIMATI PARVATHI KRISHNAN:

SHRI C. K. CHANDRAPPAN:
SHRI YUVRAJ:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) how many persons belonging to political parties were arrested under DIR and MISA after the promulgation of internal emergency in June 1975 (Section and Sub-section-wise arrests to be given if possible readily);

(b) how many persons have been released since then;

(c) how many persons are yet to be released; and

(d) under what sections of what Acts these persons are still in Jail?

THE MINISTER OF HOME AFFAIRS (CHAUDHURI CHARAN SINGH): (a) to (d). The information sought is being collected and will be laid on the Table of the House.

Misuse of MISA, DIR and Sections 107 and 109 of I.P.C. during Emergency

97. **SHRI JYOTIRMOY BOSU:**

SHRI LAXMI NARAIN NAYAK:

SHRI CHHABI RAM ARGAL:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether his attention has been drawn to the large scale misuse of MISA, DIR, and Sections 107 and 109 of I.P.C. during the period June, 1975 to February, 1977;

(b) if so, the facts thereof;